

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CORPORATE POWER LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Corporate Power Limited
2.	Date of incorporation of corporate debtor	May 11, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106WB2006PLC150110
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, West Bengal 700106 India Plant: At Bana, Chandwa Block, District Lathehar, Jharkhand, 829203
6.	Insolvency commencement date in respect of corporate debtor	February 19, 2020
7.	Estimated date of closure of insolvency resolution process	August 16, 2020*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Dhanuka Registration No: IBBI/IPA-001/IP-P01205/2018-2019/11911
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: FE 328, Sector 3, Salt Lake City, Kolkata, West Bengal, 700106 Email ID: pankajdhanuka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Deloitte Touche Tohmatsu India LLP, 13th Floor, Building – Omega, Bengal Intelligent Park, Block – EP & GP, Sector – V, Salt Lake City, West Bengal 700 091 Email ID: incplip@deloitte.com
11.	Last date for submission of claims	March 5, 2020 [#]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical/Correspondence Address: Deloitte Touche Tohmatsu India LLP, 13th Floor, Building – Omega,

Pankaj Dhanuka

		Bengal Intelligent Park, Block – EP & GP, Sector – V, Salt Lake City, West Bengal 700 091
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*Being 180 days from the Insolvency Commencement Date i.e. February 19, 2020

#The order of appointment of the interim resolution professional has been passed by the National Company Law Tribunal (NCLT), Kolkata Bench on February 19, 2020, but the same has been issued and uploaded on the website of the NCLT and the duly authenticated copy has been made available to the interim resolution professional on February 20, 2020. Accordingly, time for submission of claims has been considered as 14 days from February 20, 2020.

Notice is hereby given that the NCLT, Kolkata Bench has ordered the commencement of corporate insolvency resolution process of **Corporate Power Limited** on February 19, 2020.

The creditors of **Corporate Power Limited** are hereby called upon to submit their claims along with necessary documentary proof on or before March 5, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Pankaj Dhanuka

Name and Signature of Interim Resolution Professional: Pankaj Dhanuka

Date and Place: February 22, 2020, Kolkata